

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 697 of 2020

IN THE MATTER OF:

**Jaypee Infratech Ltd. ...Appellant
Through It's Interim Monitoring Committee
Represented by Duly Authorised Secretary
Anuj Jain (Erstwhile Interim Resolution Professional)**

Versus

**JC World Hospitality Pvt. Ltd. ...Respondents
Through It's Resolution Professional & Ors.**

Present:

**For Appellant: Mr. Sumant Batra, Mr. Sanjay Bhatt and Ms. Niharika
Sharma, Advocates.**

For Respondents:

**O R D E R
(Through Virtual Mode)**

14.09.2020: Shri Sumant Batra, Advocate representing the Interim Resolution Professional submits that the Hon'ble Apex Court has, in terms of order dated 6th August, 2020 passed in Civil Appeal No. 14741/2020 and Others, directed that all appeals pending before this Appellate Tribunal with numbers specified in the order stand withdrawn to Hon'ble Apex Court and shall be heard alongwith the appeals pending there. The instant appeal has been filed on 6th August, 2020 itself before this Appellate Tribunal and got listed today. Mr Sumant Batra further submits that since all the appeals pending before this Appellate Tribunal have been withdrawn by Hon'ble Apex Court to avoid further delay in the execution of the Scheme, he would be filing an application before the Hon'ble Apex Court praying for withdrawal of the instant appeal before the Hon'ble Apex Court.

In view of this submission, let the matter be listed 'for orders' on **29th October, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc